## TO BE PUBLISHED IN PART II SECTION 3 (11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE )

New Delhi, Dated the 17th May, 1989.

## NOTIFICATION (INCOME-TAX )

No. 8367 (F.No.197/114/89-ITAI: In exercise of the powers corferred by sub-clause (v) of clause(23C) of section 10 of the Income-tax "ct, 1961 (43 of 1961), the Central Government hereby notifies " Thiruvavaduthurai Adreenam , Thanjavur Distt, " for the purpose of the said sub-slause for the assessment years 1988-89 and 1989-90.

> (DALIP SINGH) OFFICER ON SPECIAL DUTY

To

The Manager, Government of India Prass, RingaRoad, Mayapuri Industrial Area, New Dolhi.

## Copy to:-

- 1. The Manager, Sivaprayasa Pandarasannadhi Adheena Karthat Thiruvavaduthurai Adheenam, Thiruvavaduthurai -609803 Thanjavur Distt. Tamil Nadu.
- The Commissioner of Incometax, (Tamil Nadu V) Madras.w.r. to his letter No. 2039A(6)/83-84/TN-V dated 18.1.89.
- 3. All Chief Commissioners of Income-tax.
- 4. Director General (Investigation), North, New Delhi.
- 5. Director General (ivestigation), South, Bombay.
  6. All Officers & Sections of the Central Board of Direct Taxes.
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- 9. Joint Secretary, Ministry of Law, Justice & Company Affairs. (Deptt of Lagal Affairs), New Delhi.
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